Annexure – 1

Name of the corporate debtor: Infinitas Energy Solutions Private Limited; Date of commencement of Liquidation: <u>06.02.2019</u>; List of creditors as on: <u>01.04.2025</u> List of secured financial creditors

SI. No.		Details of claim received		Details of claim admitted											
	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquis hed? (Yes/No)	Details of Security interest	Amount covered by guarante e	% share in total amount of claims admitted	Amount of continge nt claim	Amount of any mutual dues that may be set off	Amount of claim Rejected	Amount of claim under verification	Remar ks, if any
1	Indian Bank	05-03-2019	62,01,17,566	62,01,17,566	Financial Creditor	0	Yes	The first charge ranks <i>pari passu</i> over the entire current assets of the Corporate Debtor. Furthermore, the following immovable properties of the Corporate Debtor are also subject to charge: a. Vacant land admeasuring 8.97 acres situated in Paraikuttam Village, Thoothukudi District b. Vacant land admeasuring 14.33 acres situated in Maniyachi Village, Palayamkottai Taluk c. Vacant land admeasuring 10.54 acres situated in Maniyachi Village, Thoothukudi District d. Vacant land admeasuring 3.25 acres situated in Savaleperi Village, Thoothukudi District e. Residential Flat No. 5023, located on the 2nd Floor of Tower 5, TVH Ouranya Bay Apartments, Rajiv Gandhi Salai, Kanchipuram District, having a plinth area of 2,084 sq. ft. f. Land admeasuring 3 acres situated in Moovirunthali Village, Tirunelveli District g. Land admeasuring 3 acres situated in Nallambakkam Village, Kanchipuram District	Nil	21.71%	Nil	Nil	Nil	Nil	Nil
2	Bank of Baroda (Formerly Known as Vijaya Bank)	02-03-2019	59,42,61,216	59,42,61,216	Financial Creditor	0	Yes	The first charge ranks pari passu by way of hypothecation over the entire current assets of the Corporate Debtor, including land earmarked for development. Additionally, the following immovable properties are provided as collateral security: a. Wind farmland admeasuring 14.90 acres situated in Ottapidaram Taluk, Tirunelveli District, Tuticorin, with an estimated value of ₹5.00 crores b. Residential flat admeasuring 2,084 sq. ft. located at Old Mahabalipuram Road (OMR), Chennai, with an estimated value of ₹1.96 crores	Nil	20.80%	Nil	Nil	Nil	Nil	Nil

(Amount in Rs)

		Details of cl	aim received					Details of claim admitted							
SI. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquis hed? (Yes/No)	Details of Security interest	Amount covered by guarante e	% share in total amount of claims admitted	AmountAmount of any mutual duesofmutual duescontingethat may be setnt claimoff	Amount of claim Rejected	Amount of claim under verification	Remar ks, if any	
3	Canara Bank	06-03-2019	41,57,51,909	41,57,51,909	Financial Creditor	0	Yes	All that part and parcel of hypothecated stocks, book debts, receivables, plant and machinery, windmills, and all other accessories form part of the security. Additionally, the following immovable properties are exclusively mortgaged to Canara Bank: Land admeasuring 3 acres and 05 cents situated at Vellappaneri Village, Sankarankoil Taluk, Tirunelveli District. Schedule A: Land admeasuring a total extent of 159 grounds and 1,720 sq. ft. situated at Purasawalkam Village, Chennai. Schedule B: Undivided share of land measuring 638 sq. ft., forming part of 143 grounds and 1,668 sq. ft. as set out in Schedule A. Schedule C: A residential flat bearing No. 1182, having a built-up area of approximately 2,296 sq. ft., located complex known as TVH Lumbini Square, along with two basement covered car parking spaces, situated within the Schedule A property.	Nil	14.55%	Nil	Nil	Nil	Nil	Nil
4	Bank of India	08-03-2019	37,59,97,998	37,59,97,998	Financial Creditor	0	Yes	Mortgage by deposit of Title deeds	Nil	13.16%	Nil	Nil	Nil	Nil	Nil
5	Punjab National Bank	04-03-2019	33,15,61,835	33,15,61,835	Financial Creditor	0	Yes	 All that part and parcel of Hypothecated stocks, book debts, receivables, Plant and machinery, Windmills and other accessories lying at Ottudampatti, Kuthiraikularn, Kuppanapuram, Attchamkulam, Koppampatti, Sankaraperi, Sakkammalpuram, Nagampatti, T.Subbiahpuram, Kuruvinatham, Achampatti, Moovirunthali, Vannikonandhal, Sundareswarapuram, Aadhanoor, Vellapaneri, Maniachi Villages, Tirunelveli and Tutucorin Districts within the Sub-Registration Districts of Kadambir, Ottapidaram, Melaneethinallur, Kayathar, Vilathikulam, Kalugumala or wherever it may situate belonging to the Corporate Debtor. 1. Equitable mortgage of land admeasuring 4.24 acres at Ottudampatti, Tuticorin District together with structure. 2. Equitable mortgage of land admeasuring 3.90 acres at Ottudampatti, Tuticorin District together with structure. 3. Equitable mortgage of land admeasuring 4.30 acres at Kuthirakulam, Tuticorin District together with structure. 4. Equitable mortgage of land admeasuring 3.16 acres at Kuppanapuram, 	Nil	11.61%	Nil	Nil	Nil	Nil	Nil

	Details of claim reco	ceived												
Sl. Name of creditor	Date of Amo receipt clain	ount	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquis hed? (Yes/No)	Details of Security interest	Amount covered by guarante e	% share in total amount of claims admitted	Amount of continge nt claim	Amount of any mutual dues that may be set off	Amount of claim Rejected	Amount of claim under verification	Remar ks, if any
							 Tuticorin District together with structure. 5. Equitable mortgage of land admeasuring 4.25 acres at Kadamkir village, Tuticorin District together with structure. 6. Equitable mortgage of land admeasuring 4.00 acres at Kuppunapuram, Tuticorin District together with structure. 8. Equitable mortgage of land admeasuring 4.00 acres at Kuppunapuram, Tuticorin District together with structure. 8. Equitable mortgage of land admeasuring 4.00 acres at chilangulam, Tuticorin District together with structure. 9. Equitable mortgage of land admeasuring 5.00 acres at atchankullam, Tuticorin District together with structure. 10. Equitable mortgage of land admeasuring 3.99 acres at Koppampatti, Tuticorin District together with structure. 11. Equitable mortgage of land admeasuring 5.42 acres at sankaraperi, Tuticorin District together with structure. 12. Equitable mortgage of land admeasuring 4.00 acres at sankaraperi, Tuticorin District together with structure. 13. Equitable mortgage of land admeasuring 4.00 acres at sankaraperi, Tuticorin District together with structure. 14. Equitable mortgage of land admeasuring 4.00 acres at sankaraperi, Tuticorin District together with structure. 15. Equitable mortgage of land admeasuring 4.00 acres at sankaraperi, Tuticorin District together with structure. 16. Equitable mortgage of land admeasuring 5.12 acres at Kuruvinatham, Tuticorin District together with structure. 17. Equitable mortgage of land admeasuring 2.00 acres at Achampati, Tuticorin District together with structure. 18. Equitable mortgage of land admeasuring 2.00 acres at Moovirunthal, Tuticorin District together with structure. 20. Equitable mortgage of land admeasuring 2.00 acres at Moovirunthal, Tuticorin District together with structure. 21. Equitable mortgage of land admeasuring 2.30 acres at Vannikonandhal, Tuticorin District together with structure. 22. Equit							

SI. No.		Details of c	laim received					Details of claim admitted							
	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquis hed? (Yes/No)	Details of Security interest	Amount covered by guarante e	% share in total amount of claims admitted	Amount of continge nt claim	Amount of any mutual dues that may be set off	Amount of claim Rejected	claim under	Remar ks, if any
								 23.Equitable mortgage of land admeasuring 4.51 acres at Sunderaswarapuram, Tuticorin District together with structure. 24.Equitable mortgage of land admeasuring 4.25 acres at Adhanoor, Tuticorin District together with structure. 25.Equitable mortgage of land admeasuring 4.50 acres at Ottadanpatti, Tuticorin District together with structure 26.Equitable mortgage of land admeasuring 3.78 acres at Koppampatti, Tuticorin District together with structure. 27. Equitable mortgage of land admeasuring 4.43 acres at Kuppanapuram, Tuticorin District together with structure. 28.Equitable mortgage of land admeasuring 5.33 acres at Kuruvinatham, Tuticorin District together with structure. 							
6	Tata Capital Financial Services Ltd	26-02-2019	4,69,79,663	4,69,79,663	Financial Creditor	0	No	The security comprises all parts and parcels of lands measuring a total of 21.59 acres, situated across various locations. This includes 13.48 acres of land located at Melakallangulam Village, Kariapatti Taluk, Virudhunagar District, within the Registration District of Virudhunagar and Sub-Registration District of Kariapatti, encompassing survey numbers 20/2B3 (1.67 acres), 76/1B (0.53 acres), 47/1F (0.30 acres), 77/6 (0.56 acres), 77/1 (1.28 acres), 76/5B (2.82 acres), 76/1A (0.35 acres), 78/4B (0.64 acres), 47/1G (0.67 acres), 47/1E (0.30 acres), 76/4A (1.36 acres), and 76/5A (3.00 acres). Additionally, 2.11 acres are situated at the same Melakallangulam Village, Kariapatti Taluk, Virudhunagar District, within the same registration districts, covering survey number 20/2A1 part (2.11 acres). Furthermore, 6.00 acres are located at Marudangulam Village (Kalathur Group), Tiruchuli Taluk, Virudhunagar District, within the Registration District of Sivagangai and Sub-Registration District of Thirubhuvanam, including survey numbers 47/4C (0.78 acres), 52/4B (1.25 acres), 47/4D (0.79 acres), 47/1C (0.49 acres), 47/4B (0.79 acres), 47/6 (1.11 acres), and 47/4F (0.79 acres)	Nil	1.64%	Nil	Nil	Nil	Nil	Nil
	Total		2,38,46,70,187	2,38,46,70,187						83.48%					